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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan

Notification No. 21/2015-2020
New Delhi, Dated: 14 August, 2017

Subject: Amendment in Para 4.32 (i) of Chapter 4 and in Para 6.01 (a) of Chapter 6 of the Foreign Trade Policy 2015-20.

S.O. (E): In exercise of powers conferred by Section 5 of FT (D&R) Act, 1992, read with paragraph 1.02 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby makes following amendment in Para 4.32 (i) of Chapter 4 and in Para 6.01 (a) of Chapter 6 of Foreign Trade Policy 2015-20.

2. Existing Para 4.32 (i) of FTP 2015-20:-

"Gold jewellery, including partly processed jewellery and articles including medallions and coins (excluding legal tender coins), whether plain or studded, containing gold of 8 carats and above;"

The amended Para 4.32 (i) of FTP 2015-20:-

*"Gold jewellery, including partly processed jewellery and articles including medallions and coins (excluding legal tender coins), whether plain or studded, containing gold of 8 carats and above **up to a maximum limit of 22 carats;**"*

3. Existing Para 6.01 (a) of FTP 2015-20:-

"An EOU / EHTP / STP / BTP unit may export all kinds of goods and services except items that are prohibited in ITC (HS)."

Amended Para 6.01 (a) of FTP 2015-20:-

*"An EOU / EHTP / STP / BTP unit may export all kinds of goods and services except items that are prohibited in ITC (HS)". **However export of gold jewellery, including partly processed jewellery, whether plain or studded, and articles, containing gold of 8 carats and above upto a maximum limit of 22 carats only shall be permitted.**"*

4. Effect of this Notification: Para 4.32(i) and Para 6.01(a) of Foreign Trade Policy 2015-20 are amended to allow export of gold jewellery (plain or studded) and articles containing gold of 8 Carats and above upto a maximum limit of 22 Carat only from domestic tariff area and EOU/EHTP/STP/BTP Units.


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